GOVERNMENT OF MEGHALAYA
MINING AND GEOLOGY DEPARTMENT
ORDERS BY THE GOVERNOR
****

NOTIFICATION

Dated Shillong, the 24th January, 2019

No. MG.49/2011/Pt-I/56- In exercise of the power conferred by Section 15 of the Mines and Minerals (Regulation and Development) Act, 1957 (Central Act No. 67 of 1957), the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Minor Minerals Concession Rules, 2016 (hereinafter referred to as the principal rules), namely: -

1. Short Title and Commencement. - (1) These Rules may be called the Meghalaya Minor Minerals Concession (Third amendment) Rules, 2018.

(2) They shall come into force from the date of publication in the Official Gazette.

2. Amendment of Rule 2.- In the principal rules, after clause (u), the following clause shall be inserted, namely:-

(v) "Authorised Officer" means any officer of the Directorate of Mineral Resources duly authorised by the Government for the purpose;

3. Amendment of Rule 6.- In Rule 6 of the principal rules, for clause (g), the following clause shall be substituted, namely: -

"(g) No Objection Certificate from the concerned Autonomous District Council for land use in case the applicant is a company, firm, cooperative society or non-tribal."

4. Amendment of Rule 10.- In Rule 10 of the principal rules, -

(i) for clause (a), the following clause shall be substituted, namely: -

"(a) mining plan duly approved by the authorised officer."

(ii) for clause (e) after the word "Department", the following words shall be inserted: - "Whenever applicable under the Meghalaya Transfer of Land (Regulation) Act, 1971."

(iii) for clause (f), the following clause shall be substituted, namely: -

"(f) self-declaration Form for due adherence of labour laws and labour safety standards."

5. Amendment of Rule 19.- In Rule 19 of principal rules, for the words "Director of Mineral Resources" appearing in clause (1), the words "authorised officer" shall be substituted.

6. Amendment of Rule 20.- In Rule 20 of principal rules, for the words "Director of Mineral Resources" appearing in clause (2), the words "authorised officer" shall be substituted.

7. Amendment of Rule 24. - In Rule 24 of the principal rules, -

(i) for clause (e), the following clause shall be substituted, namely: -

"(e) self-declaration Form for due adherence of labour laws and labour safety standards."

(ii) for the words "Director of Mineral Resources" appearing in clause (f), the words "authorised officer" shall be substituted.

8. Amendment of Schedule IV. - For the Schedule -IV of the of the Principal Rules, the following Schedule shall be substituted, namely: -

SCHEDULE-IV
(see rule 2(n) and rule 28)
Rates of Royalty

S. No.	Minor Mineral	Rate of Royalty (₹)
1	Building stone	240 per cubic meter
2	Gravel	240 per cubic meter
3	Ordinary clay	100 per cubic meter
4	Ordinary sand other than sand used for prescribed purpose	110 per cubic meter
5	Boulder	240 per cubic meter
6	Shingle	240 per cubic meter
7	Limestone of any grade	100 per tonne
8	Kankar	80 per tonne
9	Limeshell	80 per tonne
10	Murram	100 per cubic meter
11	Brick earth	100 per cubic meter
12	Fuller's earth	100 per cubic meter
13	Slate	100 per tonne
14	Shale	100 per tonne
15	Stone used for making household utensil	240 per cubic meter
16	Quartzite and sandstone	240 per cubic meter

17	Calcite	55 per tonne
18	China clay	100 per cubic meter
19	Clay (others)	100 per cubic meter
20	Corundum	40 per tonne
21	Dolomite	75 per tonne
22	Dunite or Pyroxenite	30 per tonne
23	Felspar	35 per tonne
24	Fireclay	100 per cubic meter
25	Fuchsite quartzite	240 per cubic meter
26	Gypsum	100 per tonne
27	Kaolin	100 per tonne
28	Laterite	100 per tonne
29	Quartz	100 per tonne
30	Sand (others)	110 per cubic meter
31	Silica sand	110 per cubic meter
32	Ordinary Earth	100 per cubic meter
33	Granite i. Black colour ii. Other colours	 1500 per cubic meter 1000 per cubic meter
34	Marble	1000 per cubic meter

Sd/-
(T. Dkhar, IAS)
Commissioner & Secretary to the Government of Meghalaya
Mining and Geology Department.

Memo No.MG.49/2011/56-A **Dated Shillong, the 24th January, 2019.**

Copy to :-

1. The P.S. to the Chief Minister, In-charge Mining & Geology Department for kind information of the Chief Minister.
2. The P.S to the Chief Secretary to the Govt. of Meghalaya for kind information of the Chief Secretary.
3. The P.S to the Additional Chief Secretary to the Govt. of Meghalaya, Cabinet Affairs Department.
4. The P.S. to the Addl. Chief Secretary to the Govt. of Meghalaya, Forests & Environment Department.
5. The Commissioner & Secretary to the Govt. of Meghalaya, Mining & Geology Department.
6. The Commissioner & Secretary to the Govt. of Meghalaya, Labour Department.
7. The Secretary to the Govt. of Meghalaya, Mining & Geology Department.
8. The Principal Chief Conservator of Forests & HOFF, Meghalaya, Shillong.
9. All Heads of Departments.
10. All Deputy Commissioner (s).
11. All Sub-Divisional Officer (s).
12. The Member Secretary, Meghalaya State Pollution Control Board, "ARDEN", Lumpyngngad, Shillong - 793014.
13. The Director of Mineral Resources, Meghalaya, Shillong.
14. The Director of Printing & Stationery Department with a request to kindly publish the above Notification in the Extra Ordinary issue of the Meghalaya Gazette and to supply 200 copies to this Department.
15. State Informatics Officer, National Informatics Centre, Shillong with a request to upload the aforesaid Notification/Amendment (of the Meghalaya Minor Minerals Concession Rules, 2016) in the Government website.

By Order Etc.,

(P.L.Lawai, MCS)
Joint Secretary to the Govt. of Meghalaya,
Mining and Geology Department

GOVERNMENT OF MEGHALAYA
MINING & GEOLOGY DEPARTMENT
ORDERS BY THE GOVERNOR
****

NOTIFICATION
The 29th January, 2018

No. MG. 49/2011/Pt-I/27- In exercise of the powers conferred by Section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act No. 67 of 1957), the Governor of Meghalaya is pleased to make the following rules to amend the Meghalaya Minor Minerals Concession Rules, 2016 (hereinafter referred to as the principal rules):-

Short title and commencement **1.** (1) These rules may be called the Meghalaya Minor Minerals Concession (Amendment) Rules, 2018.
(2) They shall come into force from the date of their notification in the Official Gazette.

Amendment of Rule 2. **2.** In the Meghalaya Minor Minerals Concession Rules, 2016 (hereinafter referred to as the principal rules), in rule 2,- after clause (s), the following Clause (s) may be added-
"(t) "forest" as defined under the Meghalaya Forest Regulation (Amendment) Act, 2012.
(u) "incidental" in the context of extraction of minor minerals means such unintended extraction which arises out of non-mining activities such as construction of roads or other major infrastructural projects.

Amendment of Rule 4 **3.** (i) In Chapter II of Grant of Mining Lease & Quarry Permit – General, "rule 3" may be read as **"rule 4"**.
(ii) In the aforesaid **"rule 4"** of the principal rules, Clause (b) of sub-rule 2 of the said **"rule 4"**, the words "as identified by Forest and Environment Department according to its dictionary meaning" shall be deleted and substituted by the following words,-
"(b) falling within 'forest' as defined under the Meghalaya Forest Regulation Amendment Act, 2012 except after obtaining clearance under the Forest Conversation Act, 1980."

Amendment of Rule 39 **4.** In rule 39 of the principal rules, for the words appearing as "in consistent" may be substituted as "in conformity".

Sd/-
(T. Dkhar)
Commissioner & Secretary to the Govt. of Meghalaya
Mining & Geology Department.

Memo No. MG. 49/2011/Pt-I/ 27-A Dated Shillong, the 29th January, 2017

Copy to:-

1. The P.S. to the Chief Minister, Incharge Mining & Geology Department for kind information of the Chief Minister.
2. The P.S. to the Chief Secretary to the Govt. of Meghalaya for kind information of the Chief Secretary.
3. The P.S. to the Principal Secretary to the Govt. of Meghalaya, Forests & Environment Department.
4. The Commissioner & Secretary to the Govt. of Meghalaya, Mining & Geology Department.
5. The Secretary to the Govt. of Meghalaya, Mining & Geology Department.
6. The Secretary to the Govt. of Meghalaya, Forests & Environment Department.
7. The Principal Chief Conservator of Forests & HOFF, Meghalaya, Shillong.
8. All Heads of Departments.
9. All Deputy Commissioner(s).
10. All Sub-Divisional Officer(s).
11. The Member Secretary, Meghalaya State Pollution Control Board, "ARDEN", Lumpyngngad, Shillong – 793014.
12. The Director of Mineral Resources, Meghalaya, Shillong.
13. The Director of Printing & Stationery Department with a request to kindly publish the above Notification in the Extra Ordinary issue of the Meghalaya Gazette and to supply 200 copies to this Department.
14. State Informatics Officer, National Informatics Centre, Shillong with a request to upload the aforesaid Notification/Amendment (of the Meghalaya Minor Minerals Concessions Rules, 2016) in the Government website.

By Order Etc.,

Joint Secretary to the Govt. of Meghalaya,
Mining & Geology Department.